

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2320

ANSWERED ON:04.08.2015

Inclusion in SC List

Ghubaya Shri Sher Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the State Government of Haryana the Registrar General of India and the National Commission for SC have recommended/approved inclusion of Rai Sikh and Aheria communities in the lists of SC of Haryana; and

(b) if so, the details thereof and the present status along with the time by which the said communities are likely to be included in the SC list of Haryana?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) & (b): The Government of Haryana had, inter-alia, recommended inclusion of Aheria, Aheri, Heri, Thori, Turi, Hari and Rai Sikh communities in the list of Scheduled Castes (SCs). The Registrar General of India and the National Commission for Scheduled Castes have concurred in the proposal. As any amendment in the list of SCs can be made only by an Act of Parliament in view of clause (2) of Article 341 of Constitution of India, no time frame can be assigned in the matter.